

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

IA No. 1151/2024
and
CP (IB) No. 70/Chd/Hry/2022
(Main Case on 28/5/24)

IN THE MATTER OF:

Nikhil Khanna & Ors

...Petitioners

Vs.

Spaze Towers Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016, Rule 11 of NCLT, 2016

Order delivered on 13.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP:
And applicant in IA No. 1151/2024

Mr. Sumesh Dhawan, Advocate

ORDER

IA No. 1151/2024

The present application has been filed for preponement of hearing of CP (IB) No. 70/Chd/Hry/2022 which is listed for 28.05.2024. Since the date fixed in the main petition is not too far thus, we are not convinced regarding the preponement of the present application. Therefore, ***IA No.1151/2024 stands disposed of.*** Let CP (IB) No. 70/Chd/Hry/2022 be fixed for 28.05.2024, higher on board in the supplementary list.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)